

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.142/98

Wednesday, this the 8th day of December, 1999.

CORAM:

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

1. V.N.Ramachandran Nair
(T.S.16045/KTM)
Station Master/III/
Southern Railway,
Kottayam.
2. T.S.Rajasekharan
(TS 18249/TVA),
Station Master/III/
Southern Railway,
Chengannur.
3. K.K.Babu,
(TS-22213/KTM),
Sweeper-cum-Porter,
Southern Railway,
Mulanthuruthy.

- Applicants

By Advocate Mr M.P.Varkey

Vs

1. Union of India represented by
the Secretary,
Ministry of Defence,
Government of India,
New Delhi.
2. Chief Controller of Defence Accounts(P),
Allahabad, U.P.
3. Defence Pension Disbursing officer(PPM),
T.B.Road, Kottayam.
4. The manager,
State Bank of Travancore,
Edathua Branch,
Alapuzha District.
5. The Manager,
State Bank of Travancore,
Tiruvalla Branch,
Tiruvalla.
6. The Manager,
State Bank of Travancore,
Kumarakom Branch,
Kottayam District.

- Respondents

By Advocate Mr Govindh K Bharathan, SCGGSC(for R.1 to 3)

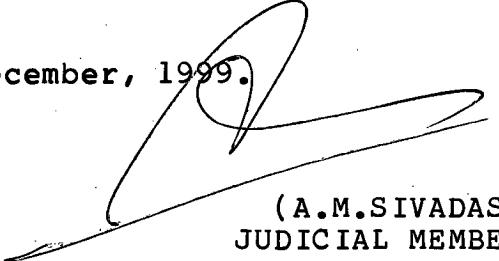
The application having been heard on 8.12.99, the Tribunal on the same day delivered the following:

O R D E R

Learned counsel appearing for the applicants submitted that in pursuance of the O.M. of the Government of India, Ministry of Personnel, Public Grievances & Pensions, Department of Pension & Pensioners Welfare, New Delhi, bearing No.45/73/97-P&PW(G) dated 2nd of July, 1999, necessary orders in respect of re-employed pensioners have been issued by the Ministry of Defence and therefore, this O.A. can be closed with liberty to agitate, if the applicants are aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders.

2. Accordingly, this O.A. is closed with liberty to agitate, if the applicants are aggrieved by the orders issued by the Ministry of Defence and by the implementation of those orders. No costs.

Dated, the 8th of December, 1999.


(A.M.SIVADAS)
JUDICIAL MEMBER

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